

[Shri P. Shivsandhu]

PAYMENT OF WAGES (AIR TRANSPORT SERVICES) AMENDMENT RULES, 1983;

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): I beg to lay on the Table a copy of the Payment of Wages (Air Transport Services) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 91(E) in Gazette of India dated the 19th February, 1983, under sub-section (6) of section 26 of the Payment of Wages Act, 1936.

[Placed in Library. See No. LT-6034/83].

ANNUAL REPORT OF AND REVIEW ON THE WORKING OF THE NATIONAL FILM DEVELOPMENT CORPORATION LTD., BOMBAY FOR 1981-82 AND A STATEMENT FOR DELAY.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1981-82.

(ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-6035/83].

IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE CESS (AMENDMENT) RULES, 1982.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): I beg to lay on the Table a copy of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 1010 in Gazette of India dated the 25th December, 1982, under sub-section (4) of section 14 of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Act, 1976.

[Placed in Library. See No. LT-6036/83].

NOTIFICATION UNDER INDIAN TELEGRAPH ACT, 1885.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): On behalf of Shri V. N. Gadgil, my senior colleague, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(1) The Indian Telegraph (Amendment) Rules, 1983 published in Notification No. G.S.R. 86(E) in Gazette of India dated the 16th February, 1983.

(2) The Indian Telegraph (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 175 in Gazette of India dated the 26th February, 1983 together with a corrigendum thereto published in Notification No. G.S.R. 200 in Gazette of India dated the 5th March, 1983.

[Placed in Library. See No. LT-6037/83].

ANNUAL REPORT OF AND REVIEW ON THE WORKING OF THE BONGAIGAON REFINERY AND PETROCHEMICALS LTD, BONGAIGAON FOR 1980-81.

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): I beg to lay on the Table.

a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Bongaigaon Refinery and Petro-chemicals Limited, Bongaigaon, for the year 1980-81.

(2) Annual Report of the Bongaigaon Refinery and Petro-chemicals Limited, Bongaigaon, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6038|83].

ANNUAL REPORT AND REVIEW ON THE WORKING OF POWER ENGINEERS TRAINING SOCIETY, NEW DELHI, CENTRAL POWER RESEARCH INSTITUTE, BANGALORE, FOR 1981-82 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SEKHAR SINGH): I beg to lay on the Table.

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society, New Delhi, for the year 1981-82 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society, New Delhi for the year 1981-82.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-6039|83].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1981-82 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central

Power Research Institute, Bangalore, for the year 1981-82.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-6040|83].

12.10 hrs.

(Interruptions)

MR. SPEAKER: Do not shout. Take your seat. Sit down.

SHRI A. K. BALAN (Ottapalam): Why do you not listen?

MR. SPEAKER: Take your seat first. Go back to your seat. I have asked you to sit down. What are you trying to do? I have told you that the subject of supply of rice to Kerala is under my consideration. I am going to allow a discussion on it. What more do you want?

(Interruptions)

MR. SPEAKER: Do not shout. This is a very bad habit. This unnecessarily creates an unpleasant situation. When I say that this is under my consideration, what more do you want from me?

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum): In what form?

MR. SPEAKER: What are you doing? You are supposed to be the leader of your Group. Is this the way to behave? Is this the way to conduct proceedings of this House? What are you trying to do? I say that that is under my consideration and I give you my undertaking, that is going to be discussed. I cannot do it in one day.

SHRI HARIKESH BHADUR (Gorakhpur): There is no water in the Deputy-Speaker's constituency...

MR. SPEAKER: What can I do? It is the State Government which has to do it and not the Central Government. This is a State subject. I have tried to explain it time and again. Now, Mr. Gangwar is standing. I have requested him several times that every subject gets its own priority according to its own position.